

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 107

CP (IB) No. 199/Vol./Chd/Pb/2023

IN THE MATTER OF:

Surva Entertainment Pvt. Ltd.
(Voluntary Liquidation)

...Petitioner

Under Section: 59, IBC 2016

Order delivered on 24.07.2024

CORAM:

SH. ASHISH VERMA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Nahush Sharma, Advocate

For the RoC : None

ORDER

As per paragraph no. 6 of the report of RoC, it is mentioned that as per data available and maintained by MCA, no inquiry/ inspection/ complaint/ legal action has been proceeded/ pending against the company. Learned counsel for the petitioner is directed to place on record the affidavit of the liquidator that the demands, if any, raised by Income Tax Department or other Government Departments have been paid within two weeks. List the matter on 02.09.2024.

-sd-
(ASHISH VERMA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM